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O.A. No. 719 of 2010

Susmita Kisku.....Applicant  
Vs  
Union of India & Ors.....Respondents

Order dated: 23.11.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Sri B.S.Tripathy, Ld. Counsel for the applicant and Sri G.P.Mohanty, Ld. Addl. Standing Counsel appearing for the Respondents on notice, who has already received a copy of this O.A.

2. The applicant's contention is that though her husband died in 2002 while in service, till date her grievance relating to Compassionate Appointment in favour of her son has not been considered. The Ld. Counsel for the applicant submits that though the claim of the applicant has not been given any consideration, in a subsequent case where the employee died in 2007, compassionate appointment to his son has been provided in 2009. So, alleging discrimination in the matter of offering compassionate appointment, the applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985.

3. Be that as it may, the applicant has been submitting representations in this regard, the last being dated 14.10.2010 (Annexure-A/6). However, Ld. Counsel for the applicant submits that since this representation is not an exhaustive representation, he wants to file a fresh one giving all details of the correspondences exchanged between the applicant and the authorities as also other points which have been taken in the present O.A. before the concerned authorities within a period of 15 days. His request is that once a fresh representation is filed, the direction may be issued by this Tribunal to the concerned authorities to consider and dispose of the same within a specific time frame and in a reasoned order under communication to the applicant.

4. Accordingly, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, the O.A. is hereby disposed of directing Respondent Nos. 1 and 3 to consider the representation, if any, made by the applicant within 15 days hence regarding engagement of the applicant's son under compassionate appointment scheme, and pass a reasoned order within a period of 60 days from



the date of receipt of such representation and communicate the result of such consideration to the applicant.

5. Send copies of this order, along with copy of the O.A., to Respondent Nos. 1 and 3 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites in course of the day.

  
MEMBER (A)

R.K.